

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH KOLKATA**

Original Application No. - 10 of 2026/EZ

IA No.- 21 of 2026

IN THE MATTER OF :

SUJATA BISWAL

PETITIONER

VERSUS

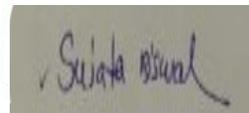
STATE OF ODISHA & ORS.

RESPONDENTS

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DATE 12/01/2026



SUJATA BISWAL

PLACE PURI



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA**

Original Application No. - 10 of 2026/EZ

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IN THE MATTER OF :

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IA FOR WITHDRAWAL OF OA

IT IS MOST RESPECTFULLY SHOWETH

1. That the Applicant has filed the present Original Application before this Hon'ble Tribunal raising issues relating to environmental violations.
2. That the matter is presently pending consideration before this Hon'ble Tribunal.
3. That due to personal reasons and subsequent developments, the Applicant does not wish to pursue the present Original Application at this stage.
4. That the Applicant is filing the present Interlocutory Application seeking permission to withdraw the Original Application.
5. That the Applicant humbly seeks liberty from this Hon'ble Tribunal to approach again in accordance with law, if circumstances so require in future.
6. That no prejudice shall be caused to any party if the present Application is allowed.

PRAYERS

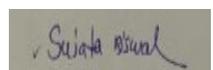
In view of the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Permit the Applicant to withdraw the Original Application No. 10 of 2026/EZ;
- b) Grant liberty to the Applicant to approach this Hon'ble Tribunal again, in accordance with law, if circumstances so require;
- c) Pass such other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice.

AND FOR THIS ACT OF KINDNESS, THE APPLICANT AS IN DUTY BOUND SHALL EVER PRAY.

DATE 12/01/2026

Place Puri



Sujata Biswal

13 FEB 2026

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NOTARISED

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बीस रुपये

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Rs.20

TWENTY RUPEES

INDIA NON JUDICIAL



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ODISHA SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015

16AA 842781

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH AT KOLKATA

ORIGINAL APPLICATION NO. - 10 of 2026

IA No. - ___ of 2026

IN THE MATTER OF:-

SUJATA BISWAL

PETITIONER

VERSUS

STATE OF ODISHA & ORS.

RESPONDENTS

AFFIDAVIT

I SUJATA BISWAL S/O SATYASUNDAR BISWAL AGED ABOUT 22 YEARS, R/O AASTHA HIGHWAY APARTMENT UTTARA BLOCK, DISTRICT PURI ODISHA do hereby solemnly affirm on oath as under:



1. That I am the Applicant in the present Original Application and I am well acquainted with the facts and circumstances of the case. Hence, I am competent to swear this affidavit.
2. That I have filed the accompanying Interlocutory Application seeking permission of this Hon'ble Tribunal to withdraw the Original Application.
3. That due to personal reasons and subsequent developments, I do not wish to pursue the present Original Application at this stage.
4. That I respectfully seek liberty from this Hon'ble Tribunal to approach again in accordance with law, if circumstances so require in future.
5. That the present affidavit is being filed voluntarily and without any coercion, undue influence, or pressure from any person.
6. That the contents of the accompanying Interlocutory Application are true and correct to my knowledge and belief.



Sujata Biswal
DEPONENT

VERIFICATION

I, The above named deponent do hereby verify that the contents of the paras above are true and correct and no material fact has been concealed.

Signed and verified on this Day of 2026 at Bhubaneswar.

IDENTIFIED BY ME
[Signature]
13/12/2026

Sujata Biswal
DEPONENT

DUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015